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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

FP 88.04.0

Date of Order 221.1.97

BETWEEN:

- 1. C.Narasimha Chary
- 2. P.Krishna
- 3. N.V.John
- 4. Smt. U.S. Jayalakshmi
- 5. S.B.M. Imani
- 6. Mohd Alis

- 7. P. Vijaya
- 8. A.Subramanian
- 9. K.A.Nair
- 10. Smt.P.Tirupathi Bai
- 11. Smt.D.Jayashree
- 12. Smt.B. Chandrakala

.. Applicants

AND

- Engineer in Chief, Army Head Quarters, Kashmiri House, New Delhi - 110 011.
- The Union of India, rep. by its Secretary to Govt. of India, Ministry of Defence, South Block, New Delhi - 110 011.
- 3. Chief Engineer, Southern Command, Pune.
- 4. Chief Engineer, Research and Development Picket, Secunderabad.

.. Respondents.

Counsel for the Applicants

Counsel for the Respondents

.. Mr. V. V. Sarma

.. Mr. V. Rajeswara Rao

CORAM:

HON BLE SHRIR RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.V.V.Sarma, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

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- 2. There are 12 applicants in this OA. They are working as U.D.Cs under R-4. They seek a direction to the respondents to frame/finalise the scheme providing for time bound promotions to clerical staff in the Military Engineering Service as was done in the case of Superintendents (BR/EM)/Surveyor Assistants Grade I and Grade II of MES in terms of letter No.PC-90237/4603/E1C/(Legal)/1993/D, dt. 25.4.96 (A-4).
- 3. The request of the applicants may have to be considered by the respondents organisation only and no direction can be given by the Tribunal in this connection as it is a policy matter. Hence the applicants may make a detailed representation to R-2 and R-2 shall consider the representation taking into consideration the totality of the circumstances and pass appropriate orders within four months from the date of receipt of the representation. The applicants will produce a copy of this order along with the representation before R-2 who shall acknowledge the same.

4. The OA is ordered accordingly, at the admission stage itself. No costs.

B.S. JAI PARAMESHWAR

(R.RANGARAJAN) Member (Admn.)

Dated: 21st January, 1997

(Dictated in Open court)

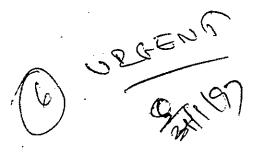
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Copy to:-

- 1. Engineer-in-Chief, Army Head Quarters, Kashmiri House, New Delhi.
- 2. The Secretary to Gest. of India, Union of India, New Delhi.
- 3. Chief Engineer, Southern Command, Pune.
- 4. Chief Engineer, Research and Development Picket, Sectod.
- 5. One copy to Sri. W.W.Sarma, advocate, CAT. Hyd.
- 7. One capy to Library, CAT. Hy .
- 8. One spare copy.

Rsm/-



TYPED BY COMPARED BY

CHECKED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

THE HON'BLE SHRI R.RANG RAJAN: M(A)

AND

THE HON'BLE SHRI G.S.JAI PARAMESHWAR:

DITED: 21/1/97

Grder/Judgement R.P/C.P/M.A.NO.

0.A.NO.

82 97

ADMINTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

OTSPOSED OF WITH DIRECTIONS

DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED

NO DRDER AS TO COSTS.

II COURT

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करतीय प्रधारमिक अधिकःण Central Administrative गिर्मकः अध्या (DESF : TEX 13 1 JAN 1997

स्वराबात स्यामग्रेड हेवराबात स्यामग्रेड

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SENTIFIED TO BE TRUE COPY

स्वासालय अधिकारी
COURT OFFICER
इन्होब प्रज्ञातनिक अधिकरण
Gentral Administrative Tribunal
हैदराबाद न्यायपीठ
सूर्णिटसABAD BENCE

हस तज्या

CASE NUMBER A 88 97

निर्णय का तारीख

Date of Judgement 2-111

प्रति तरमार्थ जिसा गया दिन

Copy Made Reary on 2-91197

अनुभाग अभिकारी (न्य दिक)

Section Officer (1)

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

FP/28.01.A.0

Daste of Orders 21.1.97

BETWEEN:

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